

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 622 of 2024

**IN THE MATTER OF:**

**Varun Gulati**

**...Applicant**

**Versus**

**State of Haryana & Ors.**

**...Respondents**

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**THROUGH**

**DATE: 25.02.2025**

**PLACE: NEW DELHI**

**Gigi.C.George, Advocate  
Advocate for Respondent  
Ch No. 457, Lawyers Block-1  
Delhi High Court, New Delhi**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

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**Varun Gulati**

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**AFFIDAVIT IN COMPLIANCE OF ORDER DATED 08.01.2025 ON BEHALF OF  
NATIONAL MISSION FOR CLEAN GANGA i.e. R-117**

MOST RESPECTFULLY SHEWETH:

I, Anup Kumar Sirvastava, aged about 57 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi do hereby solemnly affirm and state as under:

1. That I am working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi. I am duly authorized for and on behalf of the Respondent No. 117 to swear to the present affidavit. I am fully conversant with the facts and circumstances of the present case from the records.
2. That I am the Authorized Representative of the Respondent No.117 in the captioned matter. I am fully conversant with the facts of the case and am thus competent to depose the present affidavit.



3. That at the outset it is submitted that NMCG is one of the authorities constituted in accordance with the provisions of sub-section 3 of Section 3 of the Environment (Protection) Act, 1986 vide notification no. S.O. No. 3187(E) dated 07.10.2016, published in the gazette of India. NMCG has been mandated with for the implementation of programs for protection, prevention and rejuvenation of river Ganga and its tributaries christened as the Namami Gange Programme (NGP) of the Central Government. The NGP focuses on effective abatement of pollution and rejuvenation, protection and management of the river Ganga and its tributaries through interventions like taking up sewerage infrastructure projects for interception, diversion and treatment of waste water discharge from open drains into the river through construction of new STPs and/or rehabilitation and augmentation of existing STPs, laying of sewage pipelines etc.
4. To tackle the pollution load in rivers, NMCG in close association with State Government has prepared a comprehensive scheme rationalizing the available sewerage infrastructure for better utilization, development of new sewerage infrastructure, rehabilitation of existing infrastructure, industrial pollution abatement and their operation and maintenance. Also, to improve the people-river connect, development of river front and several public outreach activities have also been taken up.
6. That in response to the applicant's alleged grievances, the NMCG has directed the HSPCB, HSIIDC and HSVP to take necessary measures to address the issue underlined in the Hon'ble NGT order dated 08.01.2025 and submit an action taken report to the NMCG by 1<sup>st</sup> week of March. Copy of the letter dated 20.02.2025 is marked and annexed herewith as **'Annexure - A'**



- 7. That, the answering respondent herein craves leave of the Hon'ble Tribunal to file additional reply, in future, if required.
- 8. In light of the above submission, it is respectfully submitted that this Answering Respondent no. 117 i.e. NMCG, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant Application.



DEPONENT

**VERIFICATION**

I, the deponent above named do hereby verify that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom. Verified at New Delhi on this 25 FEB day of 2025 2025.



DEPONENT

Date: 25.02.2025

Place: New Delhi

ATTESTED  
  
NOTARY PUBLIC



25 FEB 2025

(Court Matter: Priority)

F.No.25012(11)/3/2025-O/o ED(Tech)-NMCG

भारत सरकार

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग

राष्ट्रीय स्वच्छ गंगा मिशन

\*\*\*\*

पहली मंजिल, मेजर ध्यान चंद नेशनल स्टेडियम,

निकट इंडिया गेट, नई दिल्ली - 110001,

दिनांक: 20.02.2025

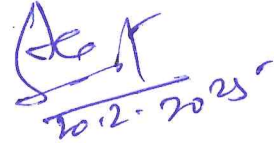
**Sub: Original Application No 622/2024- Varun Gulati (Applicant) versus State of Haryana & Ors. (Respondent) - reg.**

Dear Sir,

1. This is in reference to OA 622/2024 - Varun Gulati (Applicant) versus State of Haryana & Ors. (Respondent), where the applicant has raised grievances regarding extreme pollution caused by the non-maintenance of the CETP Barhi, Sonapat, resulting in the direct discharge of untreated and toxic industrial effluent into Drain No. 6 and onto open land.
2. Considering the pollution abatement, the Hon'ble NGT has taken up the matter and, through its order dated 28.05.2024, formed a joint committee comprising representatives of the Member Secretary of CPCB and the Member Secretary of HSPCB. The Tribunal has directed the committee to submit a factual report on the discharge of effluents by the respective industries, capacity utilization, and performance of the CETP, and the effluents received by the CETP from its member industries.
3. Pursuant to the aforementioned order, the joint committee submitted a detailed report to the Hon'ble NGT on 03.01.2025, stating certain deficiencies and violations observed in 136 effluent-generating industries, the CETP members.
4. Additionally, the Hon'ble NGT has directed to implead the National Mission for Clean Ganga (NMCG) through Director General as the effluents (sewage and trade) ultimately enter the river Yamuna, a major tributary of the river Ganga.

5. With reference to the above matter and the Hon'ble NGT hearing on 08.01.2025, the tribunal highlighted deficiencies and violations upon perusal of the joint committee report. Referring to the same, the concerned authorities at the state level are hereby directed to take the necessary measures to address these issues underlined in the Hon'ble Tribunal's Order dated 08.01.2025, and submit the action taken report to the NMCG by 1<sup>st</sup> week of March positively.

This issues with the approval of Director General, NMCG.



**Anup Kumar Srivastava**  
**Executive Director (Technical)**

सेवा में,

1. **The Member Secretary,**  
**Haryana State Pollution Control Board,**  
C-11, Sector-6, Panchkula  
Haryana – 134109
2. **The Managing Director,**  
**Haryana State Industrial & Infrastructure Development Corporation**  
C-13-14, Sector 6, Panchkula  
Haryana – 134109
3. **The Chief Administrator**  
**Haryana Shehri Vikas Pradhikaran (HSVP)**  
HSVP Office complex, C-3, Sector-5,  
Panchkula, Haryana -134109

**Copy to**

1. **PS to Chief Secretary, Govt. of Haryana**
2. **PS to DG, NMCG**
3. **Regional Officer-Sonipat, HSPCB**
4. **PS to Director (Technical), NMCG**